

**HIGH COURT OF JAMMU AND KASHMIR  
AT SRINAGAR**

CM No. 1999/2020 in  
WP(C) No. 901/2020  
CM No. 2000/2020

Parwez Samuel Koul and  
others

.... Petitioner/Applicant(s)

Through:- Mr. Sunil Sethi, Sr. Advocate with  
Mr. Parimoksh Seth, Advocate  
(through video conference)

V/s

Union Territory of J&K and  
others

.....Respondent/Non-applicant(s)

Through:-

Coram : **HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE**

**ORDER**

**CM No. 1999/2020**

Applicants seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application same is allowed. Applicants are directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of**.

**WP(C) No. 901/2020**

**CM No. 2000/2020**

Learned counsel for the petitioners submits that on a complaint filed by respondent Nos. 5 & 6, respondent No. 2 has initiated proceedings against the petitioners. A similar complaint was earlier made before the Divisional Commissioner, Kashmir and proceedings initiated against them have been stayed by this Court in writ petition (WP(C) No. 803/2020) vide order dated 16.03.2020.

Notice to the respondents in the main petition as well as CM.

Mr. Showkat Naqashbandi, learned AAG (through video conferencing) appears and accepts notice on behalf of respondent Nos. 1 to 4. He seeks and is granted four weeks' time to file objections.

Let notice go to respondent Nos. 5 & 6 through e-mail. returnable within four weeks. Requisites for their service within two weeks.

List alongwith WP(C) No. 803/2020.

In the meanwhile, subject to objections and till next date before the Bench, the impugned order dated 07.01.2020 shall stay.

**(Sindhu Sharma)**  
**Judge**

**SRINAGAR**

10.06.2020

SUNIL-II

